

I. 07 8/10/2015

**Affidavit to be Furnished by the candidate alongwith Nomination Paper  
Before the Returning Officer**

For election to Bihar Assembly (name of the House)

From 142. Katania Assembly Constituency (Name of the Constituency)

I, Sone Lal Hembram son/daughter/wife of late Ram Sahay Hembram  
Aged 68 years, resident of Vill-Methura <sup>P.O. Bhaurangia</sup> <sup>P.S. Chauri</sup> (mention full postal address), a candidate at the above  
Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by BJP (name of the political party) / am contesting as an  
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	<u>AASPH 8142G</u>	<u>Up to date</u>	
2.	Spouse-			<u>She is no more</u>
3.	Dependent 1	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>
4.	Dependent 2	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>
5.	Dependent 3 .....	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>Vigilance Court Patna</u> <u>420, 467, 468, 471, 477A, 193, 103 &amp; 120(B)</u> <u>A.S.P.C. 13(2)</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>Vigilance Court P.S. case No. - 24 2000</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>Not Applicable</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>Nil</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	<u>Nil</u>

(c) Punishment imposed:

15) That I give hereon below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets :**

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	35,000/-	25,000/-	Nil	Nil	Nil
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SBI Patna 3,62,000/- VCO Bank, Patna 1,000/- SBI Patna 40168/- VCO Bank, Patna 5,000/-	SBI Bhiringanj Rs. 25,113/- VCO Bank, Patna Rs. 25,325/- But None she is no more	Nil	Nil	Nil
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Nil	Nil	Nil	Nil	Nil
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Nil	Nil	Nil	Nil	Nil
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Total loan at time of election Rs. 12,82,933/- Now adding Rs. 6,00,000/- to one loan	Nil	Nil	Nil	Nil
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Judicial car BR157779 Rs. 1,00,000/- Now adding Rs. 9,00,000/- for car No. BR01PB3367	Nil	Nil	Nil	Nil
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold - 10 gm Silver - 10 gm Rs. 15,500/- Pending Gold Gold - 20 gm Rs. 50,000/-	Gold - 570 gm Silver - 500 gm Rs. 8,55,000/- But None she is no more	Nil	Nil	Nil

(vii)	Any other assets such as value of Claims/interest	2 cows Rs. 15,000/-	Nil	Nil	Nil	Nil
(ix)	Gross Total value		9,30,438/-	Nil	Nil	Nil

### 3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated  
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Agricultural Land</b>					
	Location(s)	8 Acre land No. 3, 00, 000K	Nil	Nil	Nil	Nil
	Survey number(s)	New old, Area No. 3, 00, 000K	Nil	Nil	Nil	Nil
	Area (Total measurement in acres)	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	Yes	Nil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Self Acquired 26.6.2009 1 Acre 36.500K	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	52,632/-	Nil	Nil	Nil	Nil
	Any Investment on the land by way of development, construction etc.	2,00,000/-	Nil	Nil	Nil	Nil
	Approximate Current market value	Rs. 8,00,000/-	Nil	Nil	Nil	Nil
(ii)	<b>Non-Agricultural Land</b>					
	Location(s)	Nil	At Babimahal and Mathura P.S. Chaudhary Post-Budh that she is member	Nil	Nil	Nil
	Survey number(s)					
	Area (Total measurement in sq. ft.)	Nil	6.30 Acre	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	NA	Yes	Nil	Nil	Nil
	Date of purchase in case of self acquired property	NA	NA	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	NA	NA	Nil	Nil	Nil
	Any Investment on the land by way of development, construction etc.	Nil	NA	Nil	Nil	Nil
	Approximate Current market value	NA	3,00,000/-	Nil	Nil	Nil
(iii)	<b>Commercial Buildings</b>					
	(including apartments)					
	-Location(s)	Nil	Nil	Nil	Nil	Nil
	-Survey number(s)					
	Built up Area (Total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil

	Whether inherited property (Yes or NO)	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of property (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any Investment on the property by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	Nil	Nil	Nil	Nil	Nil
(iv)	<b>Residential Buildings</b> (including apartments,) - Location(s) - Survey number(s)	At Patna Patna Nagar Aerial No. 11	At Ranchi	Nil	Nil	Nil
	Area (Total measurement in sq. ft.)	2730 sq. ft.	6480 sq. ft.	Nil	Nil	Nil
	Built up Area (Total measurement in sq. ft.)	1500 sq. ft. (Approximate)	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	No	No	Nil	Nil	Nil
	Date of purchase in case of self acquired property	1989	Nil	Nil	Nil	Nil
	Cost of property (in case of purchase) at the time of purchase	1,02,000/-	Nil	Nil	Nil	Nil
	Any Investment on the land by way of development, construction etc.	3,00,000/-	Nil	Nil	Nil	Nil
	Approximate Current market value	20,00,000/-	18,00,000/-	Nil	Nil	Nil
(v)	Others (such as interest in property)	Bank - 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 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	Any other liability	Nil	Nil	Nil	Nil	Nil
	Grand total of liabilities	6,42,596	12,91,996	Nil	Nil	Nil
(ii)	<b>Government Dues:</b>					
	Dues to departments dealing with government accommodation	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of water	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of electricity	At the time of election on No. 23, 255/12 no dues	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of telephones/mobiles	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil
	Income Tax Dues	Nil	Nil	Nil	Nil	Nil
	Wealth Tax Dues	Nil	Nil	Nil	Nil	Nil
	Service Tax Dues	Nil	Nil	Nil	Nil	Nil
	Municipal /Property Tax Dues	Nil	Nil	Nil	Nil	Nil
	Sales Tax Dues	Nil	Nil	Nil	Nil	Nil
	Any other dues	Nil	Nil	Nil	Nil	Nil
	Grand total of all Govt. dues	Nil	Nil	Nil	Nil	Nil

(7) Details of profession or occupation:

- a. Self..... *Member of Legislative Assembly (Bihar)*  
b. Spouse .....

(8) My educational qualification is as under: *MA. (Economics) from Bihar University 1966*

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)  
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <i>SONE LAL HEMBROM</i>
2.	Full postal address	<i>Vill - Mathura, P.O. - Bhokraha P.S. - Chandan Dist - Bihar</i>
3.	Number and Name of the constituency and state	<i>162 - Katwa (ST) Assembly constituency Bihar</i>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<i>"BJP"</i>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<i>Nil</i>

(c) Total number of Pending cases where the court (s) have taken cognizance		1 (one)				
5.	Part of	Year for which last Income Tax Return filed			Total Income Slava	
	(a) Candidate	AASPH 81426				
	(b) Spouse:	AASPH 8141F				
	(c) Dependents	N.A.				
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)		9,30,428 She is home	Nil	Nil	Nil
B.	Immovable Asset	28,60,000/-	21,00,000/- She is home	Nil	Nil	Nil
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	-	-	Nil	Nil	Nil
	(ii) Approximate Current Market Price of Asset (Total Value)	-	-	Nil	Nil	Nil
7.	Liabilities					
	(i) Government dues (Total)	Nil	Nil	Nil	Nil	Nil
	(ii) Loans from Bank, Financial Institutions and others (Total)	6,42,094	12,91,085.20 She is home	Nil	Nil	Nil
8.	Highest educational qualification: M.A. (Economics) from Bhagalpur University 1966 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;  
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at, Patna, this the 30 day of December 2011.

*[Signature]*  
DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.